

(iii) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar (M.P.) for the year 1962-63, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) a copy each of Review by the Government on the working of the above Companies.

[Placed in Library, See No. LT 1970/63].

DEFENCE OF INDIA (NINTH AMENDMENT)
RULES

Shri Kanungo: On behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table a copy of the Defence of India (Ninth Amendment) Rules, 1963 published in Notification No. GSR 1525 dated the 23rd September, 1963, under section 41 of the Defence of India Act, 1962. [Placed in Library, See No. LT-1971/63].

RESULTS OF BYE-ELECTIONS

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, on behalf of Shri Bibudhendra Misra, I beg to lay on the Table a copy of "Results of bye-elections held between August 1961 and June 1963". [Placed in Library, See No. LT-1972/63].

12.45 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Durgah Khawaja Saheb (Amendment) Bill, 1963, which has been passed by the Rajya Sabha at its sitting held on the 26th November, 1963."

12.45½ hrs.

DURGAH KHAWAJA SAHEB
(AMENDMENT) BILL

LAI'D ON THE TABLE AS PASSED BY RAJYA
SABHA

Secretary: Sir, I lay on the Table of the House the Durgah Khawaja Saheb (Amendment) Bill, 1963, as passed by Rajya Sabha.

12.45¾ hrs.

STATEMENT RE: TRANSACTION
OF GENERAL INSURANCE BY
L.I.C.

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I desire to acquaint the House with a decision which has been taken about the entry of the Life Insurance Corporation into the business of general insurance.

2. Section 6(2)(g) and Section 6(2)(h) of the Life Insurance Corporation Act give the Corporation the power to do any business other than life insurance. So far, the entire energies of the Life Insurance Corporation itself have been devoted to the development of life insurance business, though the Oriental Fire and General Insurance Co. Ltd., which was formerly a subsidiary of the Oriental Life Assurance Company, and as such was taken over by the Life Insurance Corporation, has been writing direct general insurance business on a fairly large scale.

3. On Monday last the Board of the Life Insurance Corporation decided that the Life Insurance Corporation itself should take up general insurance business. Government are in full agreement with the decision taken by the Life Insurance Corporation. So far as the Life Insurance Corporation is concerned the provisions in the Insurance Act 1938 relating to the General Insurance Council, the Executive Committee of the General Insurance Council and the Tariff Committee do not apply to the Life Insurance Corporation. The Life Insurance Corpo-